

1	2	3	4
ई		85.86	108.52
एफ		135.93	177.07
एन०एस०सी०	185.40	0.46	1.49
अवर्गीकृत		9.13	8.22
कुल उत्पादन	1146.75	1214.10	1308.12

(ख) कोयला उद्योग के राष्ट्रीयकरण के बाद से कोयले की खान-मुहाना कीमतों में छः बार संशोधन हुआ है। कोयले की कीमतों में संशोधन मुख्य तौर पर जिन कारणों से आवश्यक हुआ था वे हैं : मजदूरी, भंडार सामग्री, विस्फोटक-सामग्री, पेट्रोल जैसी उत्पादन-सामग्रियों की लागत में वृद्धि की वजह से उत्पादन-लागत में वृद्धि मूल्यहास का अधिक भार, आदि।

TB patients working in D.E.S.U.

2788. SHRI SATYA PAL MALIK:
CHOWDHARY RAM SEWAK:

Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to the news item published at page 3 of "Times of India" dated 17th September, 1985;

(b) if so, whether it is a fact that there is an alarming number of TB patients working in DESU and they do not have X-Ray facility and the facilities for other routine check up of blood, urine, sputum, stool etc.;

(c) that the Chief Medical Officer has recently been provided with staff car but the other medical officers are asked to travel by bus/three-wheeler scooter while performing official journeys to attend emergency patients;

(d) that DESU has incurred heavy losses in the process of appointing eye specialist and purchasing medicines through local market directly on the advice of Chief Medical Officer without calling tenders;

(e) who are the officers responsible for this sad state of affairs; and

(f) whether Government has initiated or propose to initiate appropriate action against the erring officers?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHD. KHAN): (a) Yes, Sir.

(b) During 1982, about 337 DESU employees suspected of suffering from TB were advised further check-up and necessary treatment. The DESU employees are asked to get the clinical tests and X-Ray done from the market and charges at the approved rates are reimbursed to them.

(c) The Chief Medical Officer was provided with staff car in July, 1984 on Administrative reasons for carrying out inspections and ensuring proper medical services. SMOs/MOs are reimbursed actual conveyance charges by three-wheeler scooter, for to and fro journey, in connection with the official duties within a radius of 8 Kms. may also be reimbursed restricted beyond 8 Kms. mileage allowance, as per rules is given. In the exigencies of work, the amount spent on hiring three-wheeler scooter for one way journey or in certain cases both way journey beyond 8 Kms may also be reimbursed restricting the total amount of expenditure on hiring any mode of conveyance including three-wheeler scooter, as per rules.

(d) No, Sir. DESU has informed that the arrangement of appointment of part-time specialists on a monthly honorarium

of Rs. 750 to each specialists is working well. Normally DESU makes purchases of medicines after getting quotations through a regular system and on the recommendations of Medical Board and the Stores Purchase Committee. During the period, August to October 1985, for meeting the emergent requirements, the Chief Medical Officer placed order for purchase of medicines worth about Rs. 1.25 lakhs after the offers were received from the parties approved by the competent authority. Besides, medicines were also purchased from Super Bazar amounting to about Rs. 6 lakhs from August 1985 to 15th November, 1985 after following necessary procedure.

(e) and (f) Do not arise, in view of answer to part (d) above.

Manufacture of fake gas stove and regulators

2789. SHRI J.P. GOYAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether manufacturers of gas stove and regulators are issued licences by Government;

(b) if so, whether Government are taking any action against the manufacturers with a view to checking the manufacturers of fake and inferior quality gas stove and regulators;

(c) if so, what are the details in regard thereto; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA): (a) The Gas Stove Industry is reserved for development in the small scale sector. As such no applications for letters of intent/DGTD registrations are being considered. A licence under the Industries (Development and Regulation) Act, 1951 is required by units other than those in the small scale sector for manufacture of LPG regulators.

(b) Action in accordance with law can be taken in appropriate cases.

(c) and (d). Do not arise.

Denying interim relief to NHPC employees

2790. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that certain sections of National Hydel Power Corporation employees have so far been denied the payment of Interim Relief even though they are on Central Government Wage pattern; and

(b) if so, what is the justification for the deprivation of the Interim Relief?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHD. KHAN): (a) and (b). The interim relief announced by the Central Government for its employees is not payable to the employees of Public Sector Enterprises, even though they may be following the Central DA pattern. However, employees of the National Hydro Electric Power Corporation in the pay scales upto and including Rs. 425-855 are being paid, as per Government policy, 'interim payment' to be adjusted against the pay revision of Industrial DA pattern, as they have opted for switching over to Industrial DA pattern.

The Officers' Association of the NHPC have filed a Writ Petition in the Supreme Court for continued payment of DA/ADA ad-hoc DA and interim relief at Central Government rates. In accordance with the interim orders of the Supreme Court, DA/ADA ad hoc DA has been paid to the executives, including superisors. The Supreme Court has not passed any orders regarding payment of interim relief to executives, including supervisors of the National Hydro Electric Power Corporation.

Agitation for non-payment of bonus to NHPC employees

2791. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that National Hydel Power Corporation employees are agitating for the last two years